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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**IA 250 of 2017 in TP No. 58/397-398/NCLT/AHM/2016 (New)
C.P. No. 11/397-398/CLB/MB/2014(Old)**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.09.2017**

Name of the Company: Sanjivbhai Kiritbhai Patel & Ors.

V/s.

Biocare Remedies Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

S.NO. NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1. PRATIK THAKKAR	ADVOCATE	Original RESPONDENT	PThakkar
2. Bharat T. Rao	Advocate	Applicant	J (Feo. 13.7)
3. Kiran Shah	C.A.	Applicant	Kiran Shah

ORDER

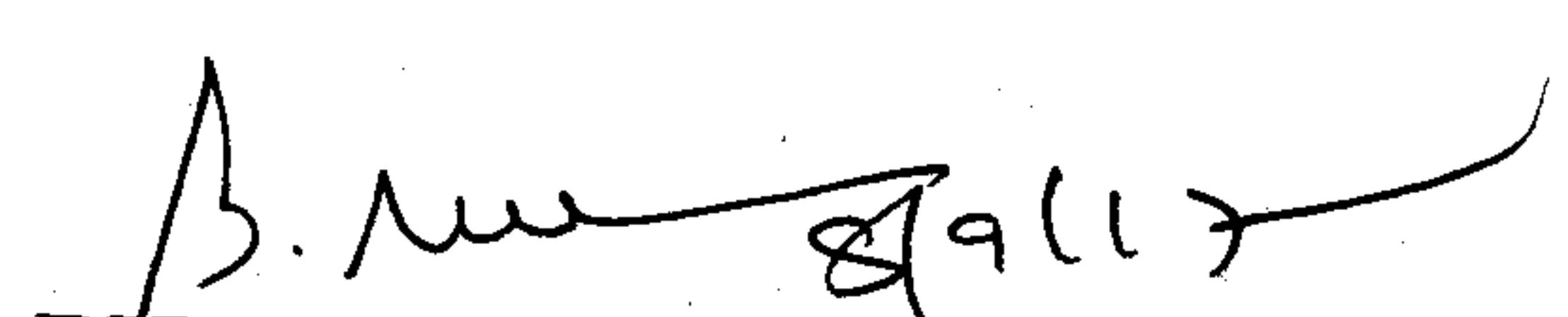
Learned FCA Mr. Kiran Shah with Learned Advocate Mr. Bharat Rao present for Applicant. Learned Advocate Mr. Pratik Thakkar present for Respondent in IA 250/2017.

Original Respondent no. 2 filed Affidavit - undertaking stating that he already deposited amount of Rs. 17 lacs before this Tribunal on 06.09.2017. Respondent no. 2 undertook to pay 40 lacs or higher by 08.10.2017 and another Rs 40 Lacs or higher by 08.11.2017 and remaining amount on 08.12.2017.

Original petitioners are directed to file the affidavits of all the remaining 3 persons of the group of Mr. Rajender kumar Nebraj Arora and the duly signed share transfer forms of Mr. Rajender kumar Nebraj Arora and 3 others on or before 09.10.2017.

In view of the said Affidavit - undertaking filed by Respondent no. 2 and the direction given to petitioner, the time line for compliance of order of the Hon'ble National Company Law Appellate Tribunal is fixed accordingly.

List the matter on 09.10.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 8th day of September, 2017.